

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-906(ND)/2018**

**In the matter of:**

Congress Planners

....**Applicant**

Vs.

Holidayz Mart Pvt. Ltd.

....**Respondent**

**Under Section: 9 of IBC, 2016.**

**Order delivered on 28.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Shashank, Adv.

For the Respondent

: Mr. Hardik Bedi, Adv.

**ORDER**

Learned Counsel for the corporate debtor appears on receiving advance notice and seeks time to file Vakalatnama and reply. Let the Vakalatnama be filed within three days and reply within three weeks since the learned counsel requests longer time stating that one of the directors of the corporate debtor has expired and there is bereavement in the family. Rejoinder within one week thereafter. The copies should be served in advance to the other side. For further consideration on 03.10.2018.

**Sd/-**

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh